

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/**Jammu**

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 7453- JK (LD) of 2026

DATED: - 18 - 06 - 2026

Sanction is hereby accorded to the appointment of Officer's of Housing and Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated:- 18- 06- 2026

No:-LAW-OIC/6/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to the Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


18/06/26

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.7453 -JK(LD) of 2026 dated 18.06.2026

S.No.	Title of the Case	OIC
1	WP (C) No. 2642/2025 titled Ajay Kumar Sangra Vs UT of J&K and Ors.	Ms Anisa Nabi, Deputy Director, Urban Local Bodies, Jammu.
2	SWP No. 3182/2015 titled Kiran Bala Vs State of J&K and Ors.	
3	WP (C) No. 2168/2021 titled Usha Koul and Ors. vs. UT of J&K and Ors	Sh. Tarandeep Singh, Under Secretary to the Government, Housing & Urban Development Department
4	WP (C) No. 3342/2025, titled Sant Girdharnand Parmhans Sant Ashram Vs J&K Special Tribunal and Ors,	Sh. Gopal Singh, Chief Executive Officer, Katra Development Authority

Devgi

Im